

DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI) I beg to lay on the Table—

(1) A copy of the Central Silk Board (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No GSR 736 in Gazette of India dated the 13th July, 1974, under sub-section (3) of section 13 of the Central Silk Board Act, 1948 [Placed in Library See No LT 8186/74]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956 —

(i) Review by the Government on the working of the National Small Industries Corporation Limited New Delhi for the year 1972-73

(ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in Library See No LT-8187/74]

MESSAGES FROM RAJYA SABHA

SECRETARY GENERAL Sir I have to report the following messages received from the Secretary-General of Rajya Sabha —

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th August, 1974 agreed without any amendment to the Coal Mines (Conservation and Development) Bill, 1974 which was passed by the Lok Sabha at its sitting held on the 22nd July, 1974"

(ii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 13th August, 1974, agreed without any amendment to the Maor Port Trusts (Amendment) Bill 1974, which was passed by the Lok Sabha at its sitting held on the 8th August 1974'

12 03 hrs

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE REPORTED FIRING BY POLICE ON YOUTH CONGRESS WORKERS AT BULSAR STATION IN GUJARAT

MR SPEAKER Shri Madhu Dandavate

SHRI VAYALAR RAVI (Chirayinkil) On a point of order

MR SPEAKER It is not the practice to raise a point of order during discussion of Call-Attention motion

SHRI VAYALAR RAVI In this House there is a precedent when calling attention notice was even withdrawn My submission is that this is a very serious matter

MR SPEAKER I will not allow such precedents to be set.

MR. SPEAKER I will not allow such precedents to be set. In between the business of the House, you suddenly get up and say "point of order" Not at all.

A member who speaks from the gangway is not speaking at all. A member who speaks without being called is not considered as speaking I call Mr Dandavate

PROF MADHU DANDAVATE (Raipur) Sir, I call the attention of the Minister of Home Affairs to the